

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.100/3960/2016

This the 29th day of November, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Niwas Pal,
Aged 51 years
S/o Shri Tek Chand,
R/o A-14, Jawahar Navodaya Vidyalaya,
Mungespur,
Delhi-110039.Applicant

(By Advocate : Shri M.C.Kashyap)

Versus

1. Union of India through
Secretary,
Ministry of Human Resource Development,
Shastri Bhawan,
New Delhi-110001.
2. Chairman,
Navodaya Vidyalaya Samiti,
Ministry of Human Resource Development,
Dept. of School Education & Literacy,
B-15, Institutional Area, Sector-62,
Noida,
UP-201309.
3. Commissioner (Estt.),
Navodaya Vidyalaya Samiti,
Ministry of Human Resource Development,
Dept. of School Education & Literacy,

B-15, Institutional Area, Sector-62,
Noida,
UP-201309. Respondents

ORDER(ORAL)

Justice M.S.Sullar, Member(J):

The main grievance of the learned counsel at this stage, is that, although the applicant has already moved representation dated 24.11.2016 (Annexure A-7), for redressal of his grievance, but the same has not yet been decided by the competent authority.

2. After hearing the learned counsel for the applicant, going through the records with his valuable help, the Original Application (OA) is hereby, disposed of with the direction to the Commissioner (Estt.), Navodaya Vidyalaya Samiti, Ministry of Human Resource Development, Department of School Education & Literacy, B-15, Institutional Area, Sector-62, Noida, UP (respondent No.3) to sympathetically consider and decide the representation dated 24.11.2016 (Annexure A-7) already filed by the applicant, by passing a

speaking order, within a period of one month from the date of receipt of a certified copy of this order.

3. Meanwhile, respondents are directed to maintain status quo with regard to the service of the applicant.

Order **Dasti.**

(P.K.Basu)
Member (A)

(Justice M.S.Sullar)
Member (J)

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